

J-11015/10/2017 Judl
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

OFFICE MEMORANDUM

Shastri Bhawan, New Delhi.

Dated: 17.11.2017

Sub: Acceptance of Notices on behalf of GST Council in various Courts and acceptance of Service in CAS/Litigation (HC) Section/Branch Secretariats/by Ld. Additional Solicitor Generals/Ld. Assistant Solicitor Generals

Kindly refer to D.O.F. No.189/WP30656/SS. Raj. Kr. & Ors./GST/2017/642, dated 13.10.2017 from A.S., GST Counsel (Copy enclosed) on the above mentioned subject. In this connection, it is stated that Separate Panel of Counsel have been created by CBDTD & CBEC, with the approval of this Department, for their taxation matters. However, since GST Counsel is itself requesting, it has been decided with the approval of competent authority that if any Writ Petition/ PIL is filed on GST issue where GST Counsel is also a party along with UOI, the Addl.SG/Asst. S.G./Government Counsel may accept notices on behalf of GST Council and take all necessary steps to defend the interest of GST Council along with UOI.

2. In this connection kind attention is also invited to this Department's Office Memorandum bearing no.J-12012/2/2017-Judicial, dated 29th June 2017 wherein, all the Ministries/Departments have been advised to issue instructions to the autonomous bodies under their administrative control that the cases where Union of India is also a party along with an autonomous body, should be defended on behalf of both, the autonomous body as well as Union of India before any Court/Tribunal by the panel counsel engaged by the Department of Legal Affairs only.



(S.R. Mishra)

Additional Secretary

(Ph No. 23384446)

- (1) Incharge, CAS
- (2) Incharge, LIT (HC) Section
- (3) All Branch Secretariats
- (4) All ASG's/Asst. SG's-with a request to suitably instruct the Standing Counsels to accept notices on behalf of GST Council also.